

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.395/2006**

Thursday this the 22<sup>nd</sup> day of March 2007.

**CORAM:**

## HON'BLE Dr. K.B.S. RAJAN, JUDICIAL MEMBER

T.Rathinam, W/o late S.Thangavelu  
(Helper Khalasi/Carriage & Wagon/  
Southern Railway, Erode)  
Residing at: No.10, Kumaran Veedhi,  
Kollampalayam, Erode – 2. Applicant

By Advocate Mr. TC Govindaswamy)

Vs.

1. Union of India, represented by  
Secretary to Government of India,  
Ministry of Railways (Railway Board), New Delhi.
2. General Manager,  
Southern Railway, Headquarters Office,  
Park Town P.O., Chennai-3.
3. The Senior Divisional Finance Manager,  
Southern Railway, Palakkad Division, Palakkad.
4. The Senior Divisional Personnel Officer,  
Southern Railway, Palakkad Division, Palakkad.
5. The Divisional Railway Manager,  
Southern Railway, Palakkad Division,  
Palakkad.

Respondents

(By Advocate Shri P. Haridas)

The Application having been heard on 22.3.2007,  
the Tribunal on the same day delivered the following:

## ORDER

## HON'BLE DR. K.B.S. RAJAN, JUDICIAL MEMBER

The applicant, widow of one late Shri Thangavelu, has claimed ex-gratia lumpsum compensation and extra ordinary family pension in terms of rule on the subject. The respondents were not able to conclude and decide over the

entitlements of the applicant to the above payments, as there were some doubts as to whether, the said late Thangavelu was on duty at the time when the accident took place on 8.10.2002 or not. By a Note dated 9.3.2007 emanated from Sr. DME, it is observed that, the said Thangavelu, Ex-Khalasi Helper was on duty at the time of his death on 8.10.2002. This now clears the path for further action to be taken by the respondents in making reference to the Railway Board for consideration of the claim of the applicant for ex-gratia lumpsum compensation. This may be done within a period of three months from the date of communication of this order.

2. In addition to the above, as the entitlement of the applicant for extra ordinary family pension has also not been decided, liberty is granted to the applicant to prefer a suitable representation, if so desired, to the 1st respondent who will consider the same in accordance with the rules and communicate the decision to the applicant within three months from the date of receipt of the representation from the applicant.
3. With the above directions the O.A. is disposed of. No costs.

Dated the 22 nd March, 2007.



**Dr.K.B.S.RAJAN  
JUDICIAL MEMBER**